

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z.R. ANSARI) : (a) It is estimated that the loss on account of operational inefficiency of diesel operated irrigation pump sets would be of the order of about Rs. 68 crores per year.

(b) Necessary guidelines and instructions to be observed, have been given to the State Governments to set up State Level Technical Committees to ensure implementation of the recommendations and to remedy the situation. It is also proposed to set up a Standing Committee at the National Level by the Central Government to review the position from time to time.

STATEMENT CORRECTING
REPLY TO U.S. Q. NO. 4003 DT.
14-9-81 RE-ROADS UNDER
MINIMUM NEEDS PRO-
GRAMME IN ORISSA DURING
THE SIXTH PLAN.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM) : In the above mentioned reply the third sentence may please be recorded as :—

“The national objective is to connect with roads 100% of the villages with population above 1500 and 50% of the villages with population between 1000 and 1500 by the end of the 7th Plan.”

The Lok Sabha adjourned *sine-die* on 18th September, 1981 and as such the correction statement though sent to Lok Sabha Sectt. within the stipulated period of 7 days could not be laid on the Table of the House.

12 hrs.

MOTION FOR ADJOURNMENT

TRAGIC DEATH OF 45 PERSONS AND
INJURIES TO SEVERAL OTHERS AT
THE QUTAB MINAR

(Interruptions)

MR. SPEAKER: When I am standing on my legs, you have to sit down. Don't you know the rules?

I have to inform the House that I have received notices of Adjournment Motions regarding the tragic death on 4th December, 1981 of 45 persons and injuries to others at Qutab Minar, Delhi from Shri Atal Bihari Vajpayee, Prof. Madhu Dandavate, Shri Satish Agarwal, Shri Ram Vilas Paswan, Shri Ram Lal Rahi, Prof. A.K. Mehta, Shri Rajesh Kumar Singh, Shri Daulat Ram Saran, Shri Jagpal Singh, Shri B.D. Singh, Shri Indrajit Gupta, Shri P.K. Kadiyan, Shri Narayan Choubey, Shri N. Mohendra, Smt. Geeta Mukherjee, Shri Jaipal Singh Kashyap, Shri Rajnath Sonkar Shastri, Shri Ramavtar Shastri, Shri Vijay Kumar Yadav, Shri K.M. Madhukar, Shri Surya Narain Singh, Shri Jharkhande Rai and Shri Harikesh Bahadur.

I give my consent to the moving of the Adjournment Motion under Rule 56.

The notice of Shri Atal Bihari Vajpayee, which has secured first place in the ballot reads as under:—

“Failure of Government to make adequate arrangement to regulate the entry and exist of visitors to Qutab Minar, specially on Friday when entry is free, resulting in a grim tragedy on December 4 last taking a toll of 45 lives, most of whom were women and children”.

Shri Vajpayee may now ask for leave of the House to move the motion.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): अध्यक्ष महोदय, मैंने काम रोको प्रस्ताव दिया था, मगर मैं इस पर जोर नहीं दे रहा हूँ। हमारे बहुत से साथी पिछड़ा वर्ग सम्मेलन में उपस्थित हैं, सदन के बाहर जो सम्मेलन हो रहा है। मगर हम इस मामले पर चर्चा चाहते हैं। गृह मंत्री जी ने शुक्रवार को जो बयान दिया वह गलत बातों से भरा है।

अध्यक्ष महोदय : आप फिर कोई और मोशन ले लीजिये।

श्री अटल बिहारी वाजपेयी : मैंने 184, 193 में मोशन दिया है। मगर मैं चाहता हूँ कि इस मामले पर आज ही चर्चा हो।

अध्यक्ष महोदय : देख लेंगे।

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I have given a notice against the breach of privilege against the Home Minister on this issue.

अध्यक्ष महोदय : ऐसा करना पड़ेगा वाजपेयी जी, कि सारा अधिकार बिजनेस एडवाइजरी कमेटी को दे दीजिये।

एक माननीय सदस्य : नहीं, आप टालिये नहीं।

श्री अटल बिहारी वाजपेयी : बी० ए० सी० पहले मीट करेगी, फिर समय तय करेगी।

अध्यक्ष महोदय : आज ही मीटिंग कर लेंते हैं।

श्री अटल बिहारी वाजपेयी : यह मामला ऐसा है कि सरकारी पक्ष को भी विरोध नहीं हीना चाहिए।

अध्यक्ष महोदय : मेरा हृदय व्यथित था और इसीलिए मैंने किया, क्योंकि यह मामला गम्भीर है।

श्री अटल बिहारी वाजपेयी : आपने भी कहा था कि इस दुर्घटना से पत्थर भी पिघल जायेगा।

SHRI INDRAJIT GUPTA (Basirhat): Why not call a Business Advisory Committee today?

MR. SPEAKER: That is what I am saying, Sir. Accepted.

SHRI ATAL BIHARI VAJPAYEE: Discussion can be held even later in the afternoon.

MR. SPEAKER: Does not matter. If the Business Advisory Committee decides, we will do it. I don't mind.

SHRI ATAL BIHARI VAJPAYEE: On such occasions, House is supreme. After all Business Advisory Committee is a Committee of the House.

अध्यक्ष महोदय : आप कर लीजिये। अगर सारा हाउस तय कर ले तो मुझे कोई एतराज नहीं है।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, I have never objected to such types of suggestions which are permissible under the rules. But, Sir, definitely we will have consultation with the Hon. Members of the Opposition and then only can we find out time. But we have also to see in what form it is to be discussed.

PROF. MADHU DANDAVATE (Rajapur): Discussion may be taken up at 3-30 today, if the Hon. Members are agreeable to that.

SHRI ATAL BIHARI VAJPAYEE: Sir, I want that the statement of the Home Minister made on Friday should be taken into consideration.

SHRI RATANSINH RAJDA (Bombay South): That could be done.

MR. SPEAKER : आज 1 बजे कर लेते हैं। कितने बजे किया जाये बताइये ?

I will just call the Business Advisory Committee and we will do it after this.

SHRI BHISHMA NARAIN SINGH: Sir, I have no objection to a discussion on the Statement of the Home Minister. You can decide, Sir. Discussion can taken place. And if you want 4 O'Clock, I am ready. I would suggest 4 O'Clock.

अध्यक्ष महोदय : देख लेते हैं। थोड़ा बैठ जाइये। आज ही करवाये देता हूं। मैं अभी बुलाये लेता हूं। 4 बजे कर लेंगे कोई ऐसी बात नहीं है।

श्री भीष्म नारायण सिंह : 4 बजे कर लीजिये।

SHRI RAJESH PILOT (Bharat pur): Mr. Speaker, Sir, I have given you two notices....

MR. SPEAKER: Regarding....

SHRI RAJESH PILOT: The first is about the Qutab Minar tragedy. Ruling Party people have also very much mentioned that. You also know about it.

MR. SPEAKER: I was only mentioning about adjournment motions. I have not mentioned any other Motions.

SHRI RAJESH PILOT: Secondly, we have given a notice...

MR. SPEAKER: That is what we are going to discuss. That is what we have to consider. Who-so-ever is the first, comes in the B.A.C.

PROF. MADHU DANDAVATE: Does the Minister of Parliamentary Affairs accept the proposal ?

MR. SPEAKER: We shall decide it, which Member's has to come.

PROF. MADHU DANDAVATE: Whichever be the Member, we are not worried about it. If the Minister fixes the time as 4 O'Clock, it is all right.

MR. SPEAKER: He says so.

SHRI BHISHMA NARAIN SINGH: I have already said that at 4 O'Clock, we can discuss the statement of the Home Minister.

MR. SPEAKER: Done.

SHRI INDRAJIT GUPTA: You have settled this matter. There is another matter. I have given a Calling Attention Notice. Yesterday, there was a very important Starred Question which unfortunately was not reached. It concerns the reported export of a large number... (Interruptions)

SHRI INDRAJIT GUPTA: Please consider it. A large contingent of surgical bandages...

MR. SPEAKER: Please come to me: you don't know how much concerned I am.

SHRI INDRAJIT GUPTA: Surgical bandages and other things were sent to Australia and found to be infected with bacteria. Is this the way of disgracing our country ?

MR. SPEAKER: Mr. Gupta, you don't listen to me. I am already concerned about it. I am much more concerned.

SHRI INDRAJIT GUPTA:
People who are responsible for this should be taken to task, and punished severely. Please do something about it.

MR. SPEAKER: This is not the way. I won't allow. I am very much concerned—much more than you.

SHRI R.N. RAKESH (Chail):
rose.

MR. SPEAKER: Mr. Rakesh, you made us lose five minutes, by being absent. Now you are going to make me spend five minutes more by being present.

SHRI KRISHNA CHANDRA HALDAR (Durgapur): Sir, give me one minute. I came 15 minutes earlier. I have one submission.

श्री आर० एन० राकेश : मलीगढ़ के
एस० पी०.....

MR. SPEAKER: Nothing. Nothing doing. It is a law and order problem.

*(Interruptions)***

MR. SPEAKER: Nothing is going on record. No question. You give it in writing. No. Not allowed. Not allowed.

*(Interruptions)***

SHRI AJOY BISWAS (Tripura West): *rose.*

MR. SPEAKER: What is it ?

SHRI AJOY BISWAS: The situation in Tripura is very alarming.

MR. SPEAKER: Where ?

SHRI AJOY BISWAS : In Tripura.

MR. SPEAKER: I have got it.

*(Interruptions)***

SHRI AJOY BISWAS: *rose.*

MR. SPEAKER: I will not allow it. You are breaking the rules.

SHRI HARIKESH BAHADUR:
About my notice regarding breach of privilege against the Home Minister, you said... *(Interruptions)*

MR. SPEAKER : No; nothing doing. I will look into it. You will have to come under direction 115.

SHRI HARIKESH BAHADUR:
How can I ? It is a question of privilege.

SHRI RAJESH PILOT: I have given notice under rule 193 on the statement of Dr. Subramaniam Swamy alleging that Mr. Vajpayee released those 22 suspects. It is a question of national security. I am asking for your ruling.

*(Interruptions)***

MR. SPEAKER: Not allowed; not allowed. Shri Bhishma Narain Singh,

12-15 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:—

(i) The Delhi Development Authority (Disposal of Developed Nazul land) Rules, 1981, published in Notification No. G.S. R. 872 in Gazette of India dated the 26th September, 1981